

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 07.12.2016 as a change in law event within the meaning of Article 10 of the above PPA.

Petitioner : RKMPPPL

Respondent : TSSPDCL & anr.

Date of Hearing: **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Hemant Singh, Advocate, RKMPPPL
Shri Biju Mattam, Advocate, RKMPPPL
Shri Mridul Chakravarty, Advocate, RKMPPPL
Ms. Supriya Rastogi Agarwal Advocate, RKMPPPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL

Record of Proceedings

Case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought adjournment of the hearing in order to file its rejoinder.
3. Considering the said request, the Commission adjourned the hearing of the Petition and directed the Petitioner to file its rejoinder within a week.
4. The Petition shall be listed for hearing on **6.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

